

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 116  
42/252/ND/2020

**IN THE MATTER OF:**  
**Mr. Vinayak Jain & Ors.**

**...PETITIONER**

**Vs.**

**RoC**

**...RESPONDENT**

**Section**  
**Under Section 252**

**Order delivered on 03.01.2020**

**Coram:**  
**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**  
**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :**  
**For the Respondent/ Corporate-debtor :**  
**For the ROC :Mr. M. Yadubhushana Rao**  
**AROC.**

**ORDER**

No one is present on behalf of the petitioner. AROC is present.  
Therefore, in the interest of justice, matter is adjourned to 15.01.2020.

**-sd-**

**(V.K. Subburaj)**  
**Member (T)**

**-sd-**

**(P.S.N. Prasad)**  
**Member (J)**